

private sectors, Non-Government Organisations, Cooperatives, etc. to conduct studies, for specific reasons, products etc.

(c) to (e) Food processing industries are both in the organised and Unorganised sectors. Information on number of units set up State-wise are not centrally maintained.

[English]

CSS Officers

1829. SHRI R.S. GAVAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have upgraded 225 posts of Section Officers/Desk Officers to Grade-I of Central Secretariat Service (Under Secretaries) and only 6.2% reservation against 15% has been provided to Scheduled Caste category officers;

(b) if so, the reasons therefor;

(c) the details of the rule in which the ad-hoc promotion/upgradation can be adjusted with the regular empanelled officers;

(d) whether the Government propose to give the balance 8.8% vacancies to Scheduled Cast category officer; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) Orders have been issued on 28.9.98 to upgrade 'temporarily' 225 posts of Desk Officers/Section Officers to the Grade I (Under Secretary) of the Central Secretariat Service for their promotions on a personal/ad-hoc basis. Reservation has been provided for SC/ST officers on the basis of post-based rosters in accordance with the relevant instructions issued by the Department of Personnel & Training's O.M.No. 6012/96- East. (Res.) dated 2.7.1997 in implementation of the Supreme Court's judgement. Since the upgradations are personal to the officers concerned, they will have to be adjusted against regular vacancies in future as this is only a temporary measure.

(d) and (e) Reservation has been provided to SC officers as per the relevant instruction stated above.

Testing of Mosquito Mats

1830. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made elaborate testing of mosquito mats, coil manufactured by various industries in the country; and

(b) if so, the findings thereof and the details of its effect on nervous and cerebral system of the human beings?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) The Registration

Committee constituted under the provisions of the Insecticides Act, 1968 grants registration for manufacture and use of insecticides only after satisfying itself regarding their efficacy and safety to human beings and environment on the basis of studies/data submitted by the applicants. Mosquito mats and coil containing insecticides, are also subjected to the aforesaid mandatory requirement of elaborate testing before grant of registration under the Act.

(b) Only those insecticides or their formulations (mosquito mats, coil) which do not have any adverse effect *inter alia* in the nervous or cerebral system are registered for use in the country.

[Translation]

Submission of Affidavit

1831. SHRI VIJAY GOEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have submitted wrong affidavit in the Supreme Court in connection with Chief Vigilance Officer (CVC) and Director of Enforcement Directorate;

(b) if so, whether the responsibility for submitting wrong affidavit has been fixed; and

(c) the action taken or being taken by the Government against those who were found guilty in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) In the context of the transfer of the incumbent, from the post of Director Enforcement Directorate, the Amicus Curiae had made certain submissions in the Supreme Court and a reply thereto was filed on behalf of Union of India in which certain paragraphs of an official communication were quoted on the basis of available official records. When it was pointed out that what was quoted by the Government was not correct, the above position was indicated to the Court and the Court did not pursue the matter further. It transpired on further scrutiny that the said communication in the official record which was quoted by the Department differed from what was filed in the Supreme Court by the Ministry of Home Affairs on an earlier occasion.

(b) and (c) The Attorney General, who was requested to look into the matter, has since submitted his findings to the Government.

12.00 hrs.

PAPERS LAID ON THE TABLE

A copy of Annual Accounts, Audit Report and review of the working of Broadcast. Engineering Consultant India Ltd., Noida for the year 1997-98.